

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 35/10 SCHEDULED TO BE HELD ON 01.12.2009 BUT ACTUALLY HELD ON 22.12.2009.

The Meeting No. 35/10 of Norms Committee-II was held on 22.12.2009 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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1.	Sh. B.D. Ghosh, Jt. IA	M/o Steel
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Shri Shyam Sunder, Dy. DGFT	DGFT
5.	Sh. A.K. Mishra, Asstt. Director	M/o Steel
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case is as follows:

1	Case No.:1/35/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00309/AM10/	RLA File :34/24/040/00053/AM10/	Lic.No/Date:3410024589 01.07.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - 1. Information in respect of S.No. 5 & 11 of Standard Deficiency Letter – export product-wise.			

2	Case No.:2/26/81-ALC2/2009	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Approved
	HQ File :01/81/050/00178/AM10/	RLA File :07/24/040/00220/AM10/	Lic.No/Date:0710066964 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(105)/2008/TSW(B) dated 16.11.2009 as below:- 1. Import item No.1 to 10 are components and recommended on net to net basis as per GN 4. 2. Import item No. 11 to 13 are consumables which may be allowed within 2% of FOB value. R/A may take suitable consequential action accordingly.			

3	Case No.:6/26/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Approved
	HQ File :01/81/050/00182/AM10/	RLA File :04/24/040/00113/AM10/	Lic.No/Date:0410107862 15.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Taking Clue from SION C-1210, quantity of import item may be allowed as 1989.2Kgs inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

4	Case No.:1/26/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00177/AM10/	RLA File :09/24/040/00223/AM10/	Lic.No/Date:0910039304 16.09.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010.			

5	Case No.:3/26/81-ALC2/2009	Party Name:A-1 FENCE PRODUCTS CO.	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Approved
	HQ File :01/81/050/00179/AM10/	RLA File :03/94/040/00457/AM10/	Lic.No/Date:0310538039 16.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 296.94 MT inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

6	Case No.:2/35/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00310/AM10/	RLA File :07/24/040/00284/AM10/	Lic.No/Date:0710068157 10.11.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. As per the details given in the Hard Copy, the NC decided to ratify the norms on repeat basis on the basis of ad-hoc norms fixed in meeting no. 35/81 dated 25.11.2008. Verified the said decision and it was decided to ratify the norms in this case on repeat basis. R/A may take suitable consequential action accordingly.			

7	Case No.:3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.02.2010.			

8	Case No.:4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
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	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

9	Case No.:5/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00313/AM10/	RLA File :09/24/040/00023/AM10/	Lic.No/Date:0910039894 12.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

10	Case No.:6/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00314/AM10/	RLA File :09/24/040/00233/AM10/	Lic.No/Date:0910039905 12.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

11	Case No.:7/35/81-ALC2/2009	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00315/AM10/	RLA File :07/24/040/00299/AM10/	Lic.No/Date:0710068228 12.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

12	Case No.:10/35/81-ALC2/2009	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
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HQ File :01/81/050/00318/AM10/	RLA File :07/24/040/00306/AM10/	Lic.No/Date:0710068275 13.11.2009	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

13	Case No.: 11/35/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
	HQ File :01/81/050/00319/AM10/	RLA File :07/24/040/00281/AM10/	Lic.No/Date:0710068276 13.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. NC observed that the Hard Copy is received and has been forwarded to MIT for comments. The case stands deferred and to be relisted on 02.02.2010.			

14	Case No.: 12/35/81-ALC2/2009	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
	HQ File :01/81/050/00320/AM10/	RLA File :07/24/040/00289/AM10/	Lic.No/Date:0710068282 13.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

15	Case No.: 13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

16	Case No.:32/35/81-ALC2/2009	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Approved
	HQ File :01/81/050/00340/AM10/	RLA File :08/24/040/00150/AM10/	Lic.No/Date:0810084155 13.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Import items from S.Nos. 1 to 4 may be allowed as applied for i.e. 200 MT, 74 Nos., 4200 Kgs. & 1363 Ltrs. respectively as per SION C-793. 2. Import items from S.Nos. 5 to 8 may be allowed within 3% of FOB value of exports after taking clue from SION C-793. R/A may take suitable consequential action accordingly.			

17	Case No.:8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

18	Case No.:9/35/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00317/AM10/	RLA File :07/21/040/00755/AM10/	Lic.No/Date:0710068273 13.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

19	Case No.: 14/35/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
	HQ File :01/81/050/00322/AM10/	RLA File :05/23/040/00084/AM10/	Lic.No/Date:0510252731 17.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. Since the representative of DHI was not present in the meeting, NC decided to defer the case. The case stands deferred and to be relisted on 02.02.2010.			

20	Case No.: 15/35/81-ALC2/2009	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Approved
	HQ File :01/81/050/00323/AM10/	RLA File :05/24/040/00364/AM10/	Lic.No/Date:0510252735 17.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation on repeat basis as per Advance Authorization No.0510206559 dated 20.07.2007 ratified in Norms Committee Meeting No. 10/10 dated 09.06.2009 as per following modification:- 1. Net weight of export product may be specified as 191.25 Kgs. 2. Quantity of import item may be allowed as 1608.4 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap R/A may take suitable consequential action accordingly.			

21	Case No.: 16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The committee decided that a copy of the application may be referred to M/o Mines for examination and comments. The case stands deferred and to be relisted on 02.02.2010.			

22	Case No.: 17/35/81-ALC2/2009	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
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	HQ File :01/81/050/00325/AM10/	RLA File :07/24/040/00317/AM10/	Lic.No/Date:0710068347 18.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The committee decided that a copy of the application may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 02.02.2010.			

23	Case No.:19/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00327/AM10/	RLA File :09/24/040/00312/AM10/	Lic.No/Date:0910039958 18.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

24	Case No.:20/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00328/AM10/	RLA File :09/24/040/00320/AM10/	Lic.No/Date:0910039959 18.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

25	Case No.:21/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00329/AM10/	RLA File :09/24/040/00284/AM10/	Lic.No/Date:0910039960 18.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

26	Case No.:18/35/81-ALC2/2009	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
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	HQ File :01/81/050/00326/AM10/	RLA File :07/24/040/00316/AM10/	Lic.No/Date:0710068385 19.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

27	Case No.:22/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00330/AM10/	RLA File :09/24/040/00319/AM10/	Lic.No/Date:0910039968 19.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. NC observed that the Hard Copy is received and has been forwarded to DHI for comments. The case stands deferred and to be relisted on 02.02.2010.			

28	Case No.:23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

29	Case No.:24/35/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Approved
	HQ File :01/81/050/00332/AM10/	RLA File :07/24/040/00318/AM10/	Lic.No/Date:0710068427 20.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. As per the details given in the Hard Copy, the NC decided to ratify the norms on repeat basis on the basis of ad-hoc norms fixed in meeting no. 35/81 dated 25.11.2008 in case of Lic. No :0710059808 dated 15.09.2008. Verified the said decision and it was decided to ratify the norms in this case on repeat basis. R/A may take suitable consequential action accordingly.			

30	Case No.:27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

31	Case No.:25/35/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00333/AM10/	RLA File :07/24/040/00303/AM10/	Lic.No/Date:0710068454 23.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

32	Case No.:26/35/81-ALC2/2009	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00334/AM10/	RLA File :07/24/040/00321/AM10/	Lic.No/Date:0710068457 23.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. NC observed that the Hard Copy is received and is to be forwarded to DIPP for comments. The case stands deferred and to be relisted on 02.02.2010.			

33	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

34	Case No.:29/35/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00337/AM10/	RLA File :02/24/040/00160/AM10/	Lic.No/Date:0210134301 24.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product-wise.			

35	Case No.:30/35/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00338/AM10/	RLA File :02/24/040/00161/AM10/	Lic.No/Date:0210134302 24.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.02.2010: - 1. Information in respect of S.No. 3, 4, 5 & 11 of Standard Deficiency Letter – export product-wise.			

36	Case No.:31/35/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00339/AM10/	RLA File :05/24/040/00320/AM10/	Lic.No/Date:0510253235 24.11.2009	Defer Date: 02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

37	Case No.:33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status:Case Added
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:02.02.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.

38	Case No.: 34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. NC observed that the Hard Copy is received and has been forwarded to DIPP & MSME for comments. The case stands deferred and to be relisted on 02.02.2010.			

39	Case No.: 35/35/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:35/81-ALC2/2009 01.12.2009	Status: Case Added
	HQ File :01/81/050/00343/AM10/	RLA File :10/24/040/00092/AM10/	Lic.No/Date:1010036122 26.11.2009	Defer Date:02.02.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.02.2010.			

PART AR-FRESH

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.35/81	F.No.01/81/162/00400/AM109/DES-II
Dated 01-12-2009	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F.No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. NC decided that the reference received from RA may be forwarded to Policy Division for examination and comments. The case stands deferred and to be relisted on 02.02.2010.

Case No. AR-46	M/S diamond Engineering (Chennai)P.Ltd.
Meeting No.35/81	F.No.01/81/50/00832/AM09/DES-II
Dated 01-12-2009	Advance License No. 0410097812 dt.07-08-2008
	RLA F.No.04/24/40/0015/AM09

Decision : The case regarding clubbing of two advance authorizations was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. NC observed that authorizations cannot be clubbed for the purpose of ratification of norms. Hence, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

Case No. AR-47	M/S Diamond Engineering (Chennai)P.Ltd.
Meeting No.35/81	F.No.01/81/50/00338/AM09/DES-II
Dated 01-12-2009	Advance License No.04100088167 dt.08-03-2007and 04100094622 dt.19-3-2008
	RLA F.No.04/24/40/00404/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. NC observed that authorizations cannot be clubbed for the purpose of ratification of norms. Hence, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

PART –C- FRESH

Case No. C-15	M/S JLC Electromet P.Ltd.
Meeting No.35/81	F.No.01/81/162/00755/AM09/DES-II
Dated 01-12-2009	Advance License No.0710058253 dt. 01-07-2008

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The committee observed that the case is

under examination of DIPP. The case stands short deferred and to be relisted on 05.01.2010.

Case No. C-16	M/S Graphite India Ltd.
Meeting No.35/81	F.No.01/81/162/00262/AM10/DES-II
Dated 01-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The committee observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 02.02.2010.

Case No. C-17	M/S Addison & Co.Ltd.Chennai.
Meeting No.35/81	F.No.01/81/162/00372/AM10/DES-II
Dated 01-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The committee decided that a copy of the application may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 02.02.2010.

PART –D- FRESH

Case No. D-07	M/S Simmonds Marchal Ltd., .Mumbai through EEPC (India) Kolkata.
Meeting No.35/81	F.No.01/81/162/00319/AM10/DES-II
Dated 01-12-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 35/81 scheduled to be held on 01.12.2009 but actually held on 22.12.2009. The committee observed that the case is under examination of DIPP. The case stands short deferred and to be relisted on 05.01.2010.
